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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
NEW DELHI: THE 25th FEBRUARY, 1978.

NOTIFICATION  
INCOME TAX

NO.2194 (F.No.404/27/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K.G. Srivastava being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.G. Srivastava takes over charge as Tax Recovery Officer.

sd/-  
( H. Venkataraman )  
Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

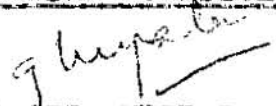
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sd/-  
Deputy Secretary to the Government of  
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NO.CC/ITCC/2100/513/RS<sup>P</sup>/78.

AUTHORISED FOR ISSUE:

  
(MISS GITA KRIPALANI)  
DIRECTOR (R&P)